

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)**

ORDER

No: 1516 of 2022/RG

Dated: 04.11.2022

In continuation to the High Court order No. 1510 of 2022/RG dated 03.11.2022, it is hereby ordered that the Chief Judicial Magistrate, Rajouri shall hold the additional charge of the Court of Special Mobile Magistrate, Rajouri till further orders.

By Order.


**(Sanjeev Gupta)
Registrar General**

No:37678-90 /RG/GS

Dated: 04.11.2022

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr/Mrs. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar
5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar,
6. Registrar Inspection, High Court of J&K and Ladakh, Jammu/Srinagar.
7. Pr. District and Sessions Judge, Rajouri
..... for information and n/a.
8. CPC-eCourts, High Court of J&K, Jammu for uploading the same on the official website of the High Court.
9. In-Charge Librarian, High Court of J&K, Jammu/Srinagar for information and keeping the record of the same.
10. In-charge Statistical & Accounts Section, High Court of J&K and Ladakh Main Wing, Srinagar, for information and n/a.
11. Office file.


Registrar General